

of Petroleum. The subsequent distribution of kerosene beyond TKD will be done through Dealers/Retailers and it will be the responsibility of the respective State Governments, as is the position at present. The Damle Committee on Distribution System of Petroleum Product has also commended the scheme and recommended its acceptance in principle by the Government. Recommendations of the Committee are, however, at present under consideration.

11.42 hrs.

PAPERS LAID ON THE TABLE

MR SPEAKER: In view of the unprecedented situation, I find, some hon. Members on this side are not present. I will allow today as a special case, without any precedent, the hon. Minister for Parliamentary Affairs to lay the papers on behalf of his colleagues who are not present.

Shri H. R. Gokhale.

NOTIFICATION UNDER SUPREME COURT JUDGES (CONDITIONS OF SERVICE) ACT

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): I beg to lay on the Table:

- (1) A copy of the Supreme Court Judges (Travelling Allowance) Amendment Rules, 1976 (Hindi and English versions) published in Notification No G.S.R. 343(E) in Gazette of India dated the 18th May, 1976 under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958 [Placed in Library. See No. LT-11117/76.]
- (2) A copy of the High Court Judges Travelling Allowance (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No.

G.S.R. 344(E) in Gazette of India dated the 18th May, 1976, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954. [Placed in Library. See No. LT-11118/76.]

TAMIL NADU COOPERATIVE SOCIETIES (APPOINTMENT OF SPECIAL OFFICERS) ACT

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): On behalf of Shri A.C. George, I beg to lay on the Table a copy of the Tamil Nadu Cooperative Societies (Appointment of Special Officers) Act 1976 (President's Act No. 25 of 1976) (Hindi and English versions) published in Gazette of India dated the 1st June, 1976, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976 [Placed in Library. See No. LT-11119/76.]

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI B. P. MAURYA): I beg to lay on the Table under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of Notification No. S.O. 440(E) (Hindi and English versions) published in Gazette of India dated the 30th June, 1976 extending the Cement (Quality Control) Order, 1962 to the State of Sikkim [Placed in Library. See No. LT-11120/76.]

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): I beg to lay on the Table a copy each of the following Notifi-